

LITEM NO.1COURT NO.5SECTION II

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CrI.M.P. No.1609 & 1610/99 in  
Petition(s) for Special Leave to Appeal (CrI.) No.255/99  
(From the Judgement and order dated 05/08/98 in CRLW214/98  
Of THE HIGH COURT OF DELHI AT N. DELHI)

OTTAVIO QUATTROCCHI Petitioner(s)

VERSUS

C.B. I., N.D. Respondent(s)

(with Appln.(s). for ex-parte stay modification of Court s Order  
dt. 22.2.99 revocation of Court order and initiating contempt proceedings)

Date: 26/03/99 This Petition was called on for hearing today.

CORAM:

HON BLE MR. JUSTICE G.T. NANAVATI  
HON BLE MR. JUSTICE S.N. PHUKAN

For Petitioner(s) Mr. Rajinder Singh, Sr. Adv.  
Mr. DC. Mathur, Sr. Adv.  
Mr. Mohit Mathur, Adv.  
Mr. Amitesh Kumar, Adv.  
Mr. Anees Ahmed, Adv.  
Ms. Vimla Sinha, Adv.  
Mr. Anil Tomar, Adv.  
Mr. Gopal Singh, Adv.

For Respondent (s) Mr. Soli J. Sorabjee, AG.  
Mr. CS. Vaidyanathan, ASG.  
Mr. P. Parmeshwaran, Adv.

Upon hearing counsel the Court made the following

ORDER

Application for modification is dismissed.

Application for revocation is granted.

The Special Leave Petition is dismissed.

We strongly disapprove the manner in which the petitioner  
has conducted himself in the proceedings before this Court.

In view of this observation, learned A.G. does not press  
the contempt proceedings. They are disposed of accordingly.

(Madhu Arora)(Meena Trikha)  
Court Master Court Master